

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

.....
O.A. No. 1233 of 1994

Dated: 28.09.1994.

Hon. Mr. S. Das Gupta, A.M.
Hon. Mr. J.S. Dhaliwal, J.M.

Dr. M.M. Tewari, son of late Sri
S.C.M. Tewari, aged about 49 years,
R/o Spring Dale School Lane,
Subhash Nagar, Bareilly-243001, through
Shri R.R. Shukla Advocate, Civil
Court, Bareilly APPLICANT.

(By Advocate Shri R.R. Shukla)

VERSUS

1. Union of India, through General Manager,
Northern Railway, Baroda House,
New Delhi.

2. Chairman Railway Board, Rail Bhawan,
New Delhi.

3. Chief Personnel Officer (G.M.(P)) N. Railway,
Baroda House, New Delhi.

4. D.R.M. (Schools) N. Railway,
Moradabad RESPONDENTS.

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ORDER

(By Hon. Mr. S. Das Gupta, Member(A))

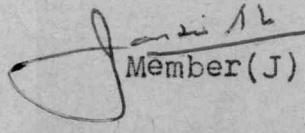
Heard Sri R.R. Shukla, learned counsel for
the applicant on admission. The grievance of the
applicant, in this case, is that after the policy
of decentralisation has been adopted by the Railway
Authorities, the promotional avenues for the teaching
staff in the school has become blocked. The applicant
has, therefore, prayed for a direction to the
Respondents to open the channel of promotion for the

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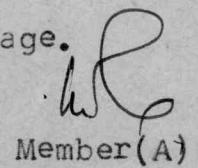
teachers of High Secondary School, Bareilly for the post of Principal Higher Secondary School, Bareilly. It is for the Railway Authorities concerned to decide the promotion policy for the employees working in the Railways. We have been told that the applicant has submitted a representation dated 3.3.1993 (Annexure- A 1) requesting the respondents to formulate the policy for promotion of the teachers. We have also been told that the said representation has not, so far, been acted upon nor any reply has been given to the same.

2. At this stage, we feel that it would be just and proper for the respondents to consider the said representation of the applicant dated 3.3.1993 (Annexure- A 1) and to take a decision on the same on merit.

3. In view of this, we direct the respondents to consider the representation of the applicant dated 3.3.1993 on merit and dispose of the same by a reasoned and speaking order within a period of 6 months from the date of communication of this order. The application is disposed of with the above directions at the admission stage.


Member (J)

(n.u.)


Member (A)